BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

Original Application No. 836/2024

IN THE MATTER OF:

SARITA DWIVEDI ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

N.D.O.H: 17.07.2026

INDEX

S.no.	Particulars	Page no.
1.	Supplementary Affidavit on behalf of Respondent No. 6, M/S Omaxe Ltd., in compliance with the Order dated 26.05.2026 passed this Hon'ble Tribunal in Original Application No. 836/2024.	1-
2.	**ANNEXURE R6/1:** A true copy of the Letter dated 29.05.2026 addressed to Municipal Commissioner, Nagar Nigam Lucknow.	
3.	**ANNEXURE-R6/2:** A true copy of the Letter dated 09.07.2026 issued by the Assistant Municapl Commissioner, Nagar Nigam, Lucknow to Engineering Depatment, Zone-08, Lucknow	
4.	**ANNEXURE-R6/3:** A copy of the recent Photographs.	
6.	Service Proof	

THROUGH COUNSEL,

ASHWIN KUMAR NAIR

(Counsel for Respondent No. 6)

Office: A-11, Lajpat Nagar – III,

New Delhi – 110024

Mob: 8826677580,

Email: anair0089@gmail.com

Date: 16.07.2026

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

Original Application No. 836/2024

IN THE MATTER OF:

SARITA DWIVEDI ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

N.D.O.H: 17.07.2026

ACTION TAKEN REPORT / COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6, M/S OMAXE LTD., IN COMPLIANCE WITH THE ORDER DATED 26.05.2026 PASSED THIS HON'BLE TRIBUNAL IN ORIGINAL APPLICATION NO. 836/2024.

I, Digamber Dutt Sharma, S/o Late Shri Keshab Dutt, aged about 52 years, authorised Signatory of M/s Omaxe Limited, having its Regional Office at Cyber Tower, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow, do hereby solemnly affirm and state as under:

1. That I am the Authorised Signatory of Respondent No. 6 in the above-titled matter and, being well acquainted

REGD. No. 916 NOTARY GOVT. OF INDIA SUPREME COURT, N.DELHI

with the facts and circumstances of the case, based on the records maintained by the company, am competent to swear this I am fully authorized and competent to swear and file this present Action Taken Report / Compliance Affidavit.

2. That the present affidavit is being filed in strict and respectful compliance with the directions issued by this Hon'ble Tribunal vide its order dated 26.05.2026. Through the said order, this Hon'ble Tribunal was pleased to direct as follows:

"6. The Municipal Corporation, Lucknow is directed to take over and respondents no.6 and 8 are directed to hand over the possession of ponds to Municipal Corporation, Lucknow within 10 days and file their action taken report in this regard."

3. That, the Respondent, acting under the active supervision of the Lucknow Municipal Corporation, successfully executed the comprehensive physical restoration of these four specific ponds. This extensive restoration protocol involved the meticulous clearing of invasive vegetation, deep desilting to revive the natural

KUMAR DAS NOTARY REGD. No. 918 GOVT. OF INDIA SUPREME COURT, N. DELHI

depth, the scientific reconstruction of the surrounding embankments, and the installation of robust Reinforced Cement Concrete boundary pillars to permanently deter and prevent any future illegal encroachments.

4. That having successfully restored the aforementioned water bodies to their natural, water-filled contours, the Respondent promptly initiated the final administrative handover of these essential public assets vide a written communication dated 16.03.2026, addressed to the Municipal Commissioner, Nagar Nigam Lucknow, the Respondent No. 6 explicitly recorded the completion of the physical restoration work.

5. That to place the compliance on record, it is respectfully submitted that the Respondent successfully initiated and executed the formal handover of the restored ponds situated within its developmental footprint (specifically Khasra Nos. 1211, 1250, and 1251) within the stipulated 10-day timeframe.

6. That on 29.05.2026, the Respondent No. 6 officially addressed a letter to the Municipal Commissioner, Nagar Nigam Lucknow, categorically requesting the civic body

DIPANKAR DAS NOTARY REGD. No. 919 GOVT. OF INDIA SUPREME COURT, N.DELHI

to assume absolute physical possession of the aforementioned water bodies. In the said communication, it was explicitly reiterated that these land parcels were never the private property of the company, but have historically remained the absolute assets of the Revenue Department and the Lucknow Municipal Corporation.

A True Copy of the Letter dated 29.05.2026 addressed by Respondent No. 6 to the Municipal Commissioner, Nagar Nigam Lucknow, is annexed herewith and marked as **ANNEXURE R6/1.**

7. That acting upon the formal handover request and the directions of this Hon'ble Tribunal, the Nagar Nigam Lucknow has actively proceeded to assume control over the subject properties. Vide an internal official communication dated 09.07.2026 (Letter No. D 509/K.T./26), the Assistant Municipal Commissioner / In-charge Property, Nagar Nigam Lucknow, directed the Executive Engineer Zone-08 to formally take over the maintenance and upkeep of the ponds situated at Khasra Nos. 1211, 1250, 1251, 1653, and 1681.

SUPREME COURT, N.DELHI NOTARY REGD. No. 916 GOVT. OF INDIA

8. That the aforementioned Nagar Nigam letter dated 09.07.2026 officially records and acknowledges that the Engineering Department Zone-08 has already secured the perimeter of the said ponds by installing barbed wire (tarbaad) and has prominently erected official Nagar Nigam ownership boards on the vacant sites.

A True Copy of the Letter dated 09.07.2026 issued by the Assistant Municipal Commissioner, Nagar Nigam Lucknow, is annexed herewith as **ANNEXURE R6/2.**

9. That in light of the above-documented facts—specifically the formal written handover executed by the Respondent on 29.05.2026 and the subsequent physical possession and securing of the sites (via barbed wire and signboards) by the Nagar Nigam Lucknow—it is respectfully submitted that the Respondent has fully, completely, and bonafidely complied with the directive contained in Paragraph 6 of the order dated 26.05.2026.

10. That the Respondent, therefore, humbly prays that this Hon'ble Tribunal be pleased to take the present Action Taken Report / Compliance Affidavit and its annexures on record. Recognizing the complete

DIPANKAR DAS NOTARY REGD. No. 818 GOVT. OF INDIA SUPREME COURT, N. DELHI

execution of the handover mandate, it is fervently prayed that this Hon'ble Tribunal may graciously discharge Respondent No. 6 (M/s Omaxe Limited) from any continuing liabilities, maintenance obligations, or further appearances concerning these public environmental assets in the present Original Application.

11. That the contents of the present affidavit are drafted based on the official records of the company and legal advice received, which the Respondent believes to be true and correct. It is submitted that this affidavit is filed in absolute good faith, in the interest of justice, and nothing material has been concealed therefrom.

12. That it is imperative to reiterate the territorial jurisdiction within the "Omaxe City" project, and out of the five natural water bodies forming the core subject matter of the present matter, only four ponds, specifically situated at Khasra Nos. 1211, 1250, 1251, and 1681 fall geographically within the 41.2-hectare area historically developed by the Respondent No. 6.

A copy of the recent Photographs is annexed and marked herewith as **ANNEXURE R6/3.**

13. That through this correspondence, the Respondent No. 6 formally requested the civic body to assume absolute physical possession and perpetual maintenance of the said water bodies. It was categorically clarified that these land parcels were never the private property of the company, having always remained the absolute assets of the Revenue Department and subsequently the Lucknow Municipal Corporation, and the Respondent No. 6 remains entirely ready and willing to execute any additional archival, documentary, or legal formalities required by the Nagar Nigam to solidify its absolute possession over the ponds.

14. That the Respondent No. 6, therefore, humbly prays that this Hon'ble Tribunal be pleased to take the present compliance affidavit and its comprehensive annexures on record. Recognizing the complete, bonafide execution of the restoration mandate and the formal handover process, it is fervently prayed that this Hon'ble Tribunal may graciously discharge Respondent

DIPANKAR DAS NOTARY REGD. No. 818 GOVT. OF INDIA DELHI SUPREME

No. 6 (M/s Omaxe Limited) from any continuing liabilities, maintenance obligations, or further appearances concerning these public environmental assets in the present Original Application.

For OMAXE LTD.

Authorized Signatory

DEPONENT

VERIFICATION:

I, the deponent above-named, do hereby verify and declare that the contents of paragraphs 1 to 14 of this affidavit are true and correct to my personal knowledge based on the official records of the company maintained in the ordinary course of business. No part of it is false, and nothing material has been concealed therefrom.

Verified at New Delhi on this 16 day of July, 2026.

For OMAXE LTD.

Authorized Signatory

DEPONENT

16.07.'26

ATTESTED

DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYERS CHAMBER
SUPREME COURT OF INDIA
NEW DELHI

IDENTIFIED

OMAXE
Turning dreams into reality

दिनांकः 29/05/2026

ANNEXURE R/1

सेवा में,

श्रीमान नगर आयुक्त,
नगर निगम लखनऊ,
लखनऊ, उत्तर प्रदेश।

विषयः मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट आफ यू0पी0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 26.05.2026 के अनुपालन के सम्बन्ध में।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण द्वारा विषयांकित वाद में अपने आदेश दिनांक 26.05.2026 में माध्यम से नगर निगम लखनऊ को आदेशित किया है कि ओमेक्स सिटी योजना के अन्तर्गत समस्त तालाबो को प्राप्त कर उनकी साफ–सफाई, पुर्नस्थापना, रख–रखाव नियमानुसार सुनिश्चित करे। मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26.05.2026 की प्रति संलग्न है।

इस सम्बन्ध में महोदय को अवगत कराना है कि ओमेक्स सिटी योजना के अन्तर्गत खसरा संख्या 1211, 1250 एवं 1251 में स्थित तालाब कभी भी कम्पनी की सम्पत्ति नही थी तथा प्रारम्भ से ही उक्त खसरे एवं उन पर स्थित तालाब पहले राजस्व विभाग तथा नगर निगम सीमा क्षेत्र के अन्तर्गत नोटिफाई होने के पश्चात नगर निगम लखनऊ के स्वामित्व की परिसम्पत्तियॉ है जिन्हे कभी भी प्रार्थी कम्पनी को हस्तान्तरित नही किया गया। यद्यपि मा0 राष्ट्रीय हरित अधिकरण आदेशो के कम में नगर निगम लखनऊ एवं तहसील सरोजनीनगर द्वारा तालाबो के चिन्हांकन के पश्चात् नगर निगम लखनऊ की देख–रेख में पुर्नस्थापना का कार्य किया गया है जिसे मा0 अधिकरण द्वारा अपने उपरोक्त आदेश दिनांक 26.05.2026 के माध्यम से 10 दिवस के अन्दर नगर निगम को उपरोक्त तालाबो का कब्जा प्राप्त करने के आदेश दिये गये है।

अतः उपरोक्त आदेश दिनांक 26.05.2026 के आलोक में महोदय से निवेदन है कि ओमक्स सिटी योजना के अन्तर्गत खसरा संख्या 1211, 1250 एवं 1251 में स्थित तालाबो का कब्जा लिये जाने हेतु सम्बन्धित को निर्देशित करने की कृपा करे जिससे कि मा0 राष्ट्रीय हरित अधिकरण द्वारा निर्गत निर्देशो का अनुपालन सुनिश्चित किया जा सकें

धन्यवाद।

संलग्नकःउपरोक्तानुसार।

द्वारा ओमेक्स लिमिटेड

अधिकृत हस्ताक्षरी
9711800326

प्रतिलिपिः

1. श्रीमान महापौर, नगर निगम लखनऊ।
2. श्रीमान नायब तहसीलदार, जोन–8, नगर निगम लखनऊ।

कार्यालय : सहायक नगर आयुक्त/प्र0अधि0, सम्पत्ति
नगर निगम, लखनऊ।

पत्रांक ....डी 509/का0प्र0/26....... दिनांक ....09/07/2026......

विषयः—मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या—ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 26.05.2026 के अनुपालन के सम्बन्ध में।

<u>अधिशासी अभियंता जोन—08</u>
लखनऊ नगर निगम।

कृपया उपरोक्त विषयक अधिकृत हस्ताक्षरी मेसर्स ओमेक्स लि0 के पत्र दिनांक 29.05.2026 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या—ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 26.05.2026 के आलोक में ओमेक्स सिटी योजना के अन्तर्गत खसरा संख्या—1211, 1250, 1251, 1653 एवं 1681 स्थित तालाबों का कब्जा लिये जाने की अपेक्षा की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि ग्राम—औरंगाबाद खालसा, तहसील—सरोजनी नगर जिला—लखनऊ की खसरा संख्या—1211, 1250, 1251, 1653 एवं 1681 नगर निगम लखनऊ में निहित तालाब के खातें में दर्ज भूमि है। उक्त भूमियों के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या—ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 राष्ट्रीय हरित अधिकरण के आदेश के क्रम में अभियंत्रण विभाग जोन—08 द्वारा तारबाड़ कराये जाने की कार्यवाही की गयी है। उक्त भूमियॉ मौके पर रिक्त है, जिनपर नगर निगम का बोर्ड लगा हुआ है। उक्त भूमियों का अभियंत्रण विभाग द्वारा कब्जा प्राप्त कर उनका अनुरक्षण एवं रख—रखाव किया जाना आवश्यक है।

मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या—ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 अधिकरण द्वारा दिनांक 26.05.2026 को निम्न आदेश पारित किया गया "The Municipal Corporation Lucknow is directed to take over and respondent no. 6 and 8 directed to hand over the possession of ponds to Municipal Corporation lucknow within 10 days and file their action takedn report in this regard." मा0 राष्ट्रीय हरित अधिकरण के उक्त आदेश के क्रम में उक्त भूमियों पर कब्जा प्राप्त किया जाना है।

अतः कृपया मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या—ओ0ए0 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 अधिकरण द्वारा पारित आदेश दिनांक 26.05.2026 के अनुपालन में ग्राम—औरंगाबाद खालसा, तहसील—सरोजनी नगर जिला—लखनऊ की खसरा संख्या—1211, 1250, 1251, 1653 एवं 1681 नगर निगम लखनऊ में निहित तालाब के खातें में दर्ज भूमि का कब्जा प्राप्त किये जाने एवं उनका अनुरक्षण एवं रख—रखाव किये जाने का कष्ट करें। ताकि मा0 न्यायालय के आदेश पारित का अनुपालन सुनिश्चित कराया जा सकें।

सहायक नगर आयुक्त/प्र0अधि0, सम्पत्ति
लखनऊ नगर निगम

प्रतिलिपिः—

1. नगर आयुक्त, महोदय को सादर अवलोकनार्थ।
2. अपर नगर आयुक्त, महोदय को सूचनार्थ।
3. मुख्य अभियंता(सिविल) महोदय को इस आशय से प्रेषित कि सम्बन्धित को अपने स्तर से भी निर्देशित करने का कष्ट करें।
4. सम्बन्धित लेखपाल/नायब तहसीलदार को इस निर्देश के साथ कि अधिशासी अभियंता से समन्वय स्थापित कर उपरोक्त कार्यवाही करवाया जाना सुनिश्चित करें।

सहायक नगर आयुक्त/प्र0अधि0, सम्पत्ति
लखनऊ नगर निगम

ANNEXURE R/3

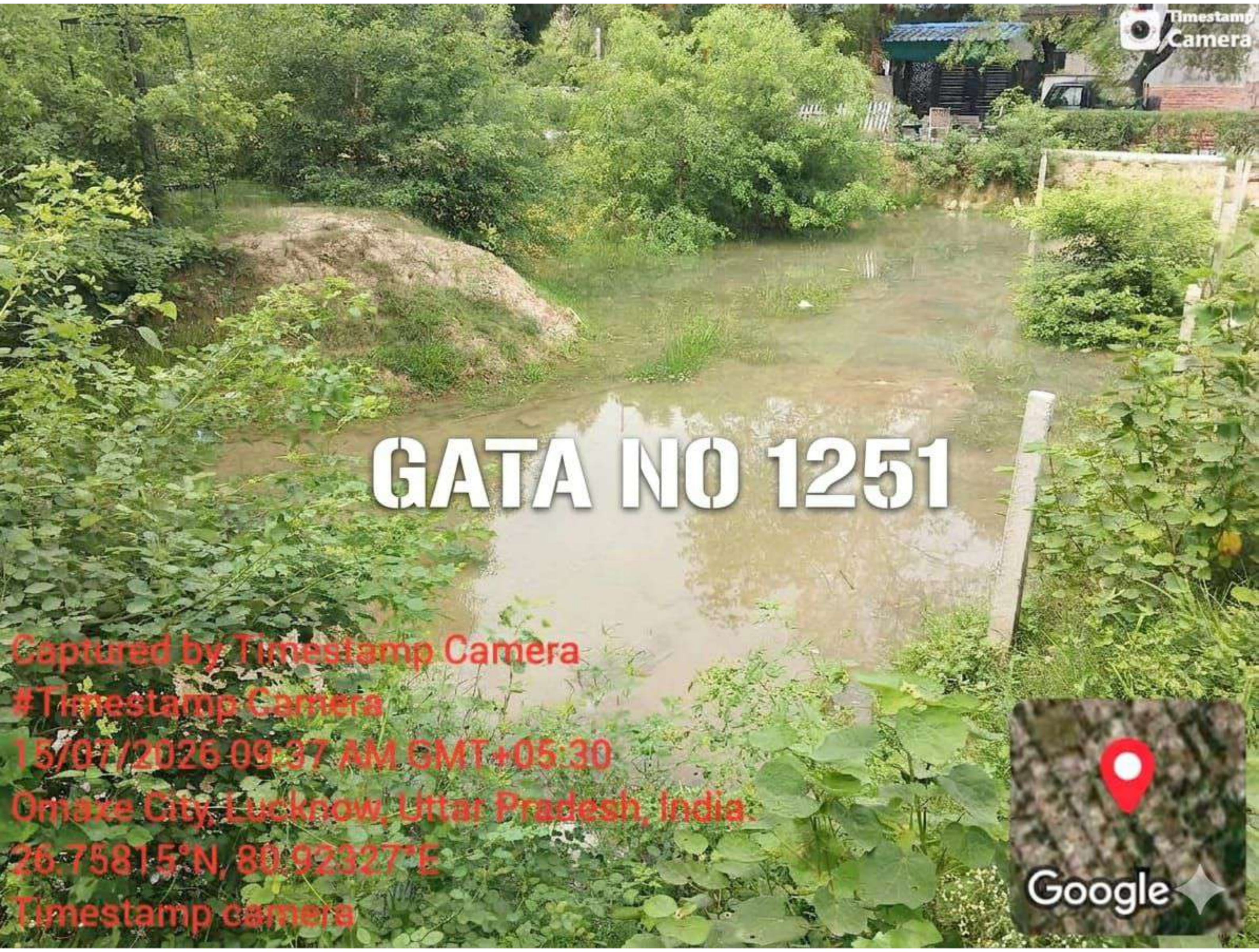
Gata no 1653,1681
Timestamp Camera
Captured by Timestamp Camera
#Timestamp Camera
15/07/2026 09:37 AM GMT+05:30
Omaxe City, Lucknow, Uttar Pradesh, India.
26.75449°N, 80.92493°E
Timestamp camera
Google

1060

GATA NO 1211

Timestamp Camera
नगर निगम लखनऊ
यह भूमि नगर निगम की है. इस पर किसी भी
प्रकार का कब्जा/अतिक्रमण करना दण्डनीय
अपराध है। ग्राम-औरंगाबाद खालसा, परगना-
बिजनौर, तहसील-सरोजनी नगर लखनऊ
गाटा संख्या - 1211 (तालाब)
एकबा-0.019 हेक्टेयर
आज्ञा से- नगर आयुक्त लखनऊ
Captured by Timestamp Camera
#Timestamp Camera
16/04/2026 11:39 AM GMT+05:30
Omaxe City, Lucknow, Uttar Pradesh, India.
26.75697°N, 80.92132°E
Timestamp camera
Google

GATA NO 1250
Timestamp Camera
Captured by Timestamp Camera
#Timestamp Camera
15/07/2026 09:37 AM GMT+05:30
Omaxe City, Lucknow, Uttar Pradesh, India
26.75745°N, 80.92364°E
Timestamp camera
Google


Timestamp Camera
GATA NO 1251
Captured by Timestamp Camera
#Timestamp Camera
15/07/2026 09:37 AM GMT+05:30
Omaxe City, Lucknow, Uttar Pradesh, India.
26.75815°N, 80.92327°E
Timestamp camera
Google

Timestamp Camera
नगर निगम लखनऊ
यह भूमि नगर निगम की है इस पर किसी भी
प्रकार का कब्जा/अतिक्रमण करना दण्डनीय
अपराध है/ ग्राम-औरंगाबाद खालसा, परगना
बिजनौर तहसील-सरोजनी नगर लखनऊ
गाटा संख्या-1250(तालाब)-रकबा-0.076 हैक्टेयर
गाटा संख्या-1251(तालाब)-रकबा-0.025 हैक्टेयर
आज्ञा से- नगर आयुक्त लखनऊ
Captured by Timestamp Camera
#Timestamp Camera
16/04/2026 11:31 AM GMT+05:30
Omaxe City, Lucknow, Uttar Pradesh, India.
26.7581°N, 80.92306°E
Timestamp camera
Google